COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 161 OF 2017 & IA NO. 395 & 384 OF 2017

Dated: 29th May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Shapoorji Pallongi Energy (Gujarat) Pvt. Ltd. ... Appellant(s)

Vs.

Gujarat Electricity Regulatory Commission & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur

Mr. Malcolm Desai

Counsel for the Respondent(s) : Mr. M.G.Ramachandran

Mr. Anand K.Ganesan Ms. Poorva Saigal Shubham Arya for R-2

ORDER (IA No. 384 of 2017)

After pronouncement of the judgment in I.A. No. 384 of 2017, Mr. Amit Kapur, learned counsel for the Appellant has prayed that the operation of the said judgment may be suspended for a week to avail the remedy of the Appeal.

The prayer is rejected.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai)
Chairperson